

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/535 /2008-536 /2008 - CU[DB]

Date 10/11/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To: 1. SH. SUKHJIWAN LAL, EX-PARTNER
2. M/S RAGHU INDUSTRIES
LEHRA GAGA ROAD, TEHSIL SUNAM,
DISTT- SANGRUR (PUNJAB)

M/S RAGHU INDUSTRIES

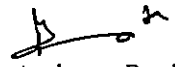
Appellant

C.C.E. LUDHIANA

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No.C/560-561/08-CUS DATED 08.10.08

passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.E. LUDHIANA, CENTRAL EXCISE HOUSE,

'F' BLOCK, RISHI NAGAR, LUDHIANA 141001 (PUNJAB)

2. Adv. / Consult MR.JATINDER MOHAN, COUNSLT., 4A, STREET NO. 2,
GHUMAN NAGAR, OPP. GEETA SERVICE STATION,
SIRHIND ROAD, PATIALA-147004

3 S.D.R

4 J.C.D.R.

5 Bar association, CESTAT, New Delhi

6 M/O Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7 M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New - 3

8 Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 Nidheshak publications, I.P.Estate, new Delhi

11 Taxmann Allied Service Pvt Ltd., 21/35, West Puniabi Bagh, New Delhi - 110026

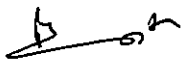
12 Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thvagaraya Road, T. Nagar, Chennai

13 Taxindiaonline.com Pvt.Ltd. B-XI/8183, Vasant Kunj, New Delhi - 110070

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 Office Copy

16 Guard file


Assistant Registrar
(Customs Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.
Principal Bench, New Delhi**

**COURT NO. II
Customs Appeal Nos. 535-536 of 2008**

[Arising out of the Order-in-Original No. 60/Ldh/2007 dated 20/02/2008 passed by The Commissioner of Central Excise, Ludhiana.]

For Approval and signature :

Hon'ble Shri S.S. Kang, Vice President

Hon'ble Shri Rakesh Kumar, Member (Technical)

1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
2. Whether it would be released under Rule 27 of :
the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
3. Whether their Lordships wish to see the fair :
copy of the order?
4. Whether order is to be circulated to the :
Department Authorities?

-
- | | | |
|-------------------------|---|-----------|
| 1. M/s Raghu Industries |] | Appellant |
| 2. Sukhjiwan Lal |] | |

Versus

CCE, Ludhiana

Respondent

Appearance

Shri Jeetender Mohan, Advocate – for the appellant.

Ms. A.P. Tiwari, Authorized Representative (Jt. CDR) – for
the Respondent.

CORAM: Hon'ble Shri S.S. Kang, Vice President
Hon'ble Sh. Rakesh Kumar, Member (Technical)

DATE OF HEARING : 08/10/2008.

Final Order No. C/560-561/08 Dated : 8/10/08.

Per. S.S. Kang :-

Tribunal vide stay order dated 30/07/2008 directed the applicant to deposit the amount of duty. Appellant had not complied with the condition of stay order, therefore, appeals are dismissed for non-compliance to the provisions of Section 129E of Customs Act.

(Dictated and pronounced in open court)

(S.S. Kang)
Vice President

(Rakesh Kumar)
Member (Technical)

PK